

(b) Such details are not maintained centrally.

(c) to (e) A Statement showing number of cases sent to courts, number of cases disposed of by courts i.e., number of cases convicted and acquitted and number of cases pending trial at the end of each year under SC/ST(POA) Act in Uttar Pradesh during 2002, 2003 and 2004 are given in the Statement.

**Statement**

*Disposal of cases under SC/ST (PCA) Act in Uttar Pradesh during 2002 to 2004*

Year	Cases Pending Trial From Previous Year	Cases sent to Trial During the Year	Total Cases for Trial	Cases Convicted	Cases Acquitted	Cases Pending Trial
2002	18677	3087	21764	1394	1875	18220
2003	18220	944	19164	1163	1288	16499
2004	16499	1056	17555	1012	1262	15128

SOURCE: Crime in India

**Security clearance for foreign investments**

2311. SHRI CHITTABRATA MAJUMDAR:  
SHRI TAPAN KUMAR SEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether security concerns are taken into consideration while clearing foreign investment; and

(b) whether the security concerns are country specific or sector specific?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Certain proposals involving

foreign investments in sensitive sectors and areas are looked at from security angle.

**Special courts for trial of cases under SC/ST Prevention of Atrocities Act**

2312. SHRI KAMALAKHTAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether special courts for trial of cases under SC/ST Prevention of Atrocities Act, 1986 have been established in U.P., particularly Balia and Merrut districts;

(b) if so, when and how many special police stations for registering cases under SC/ST PoA act have been established; and

(c) number of cases registered under SC/ST PoA Act in which SC/ST complainants have been given monetary compensation to fight their cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) The Government of Uttar Pradesh has set up special courts in 40 districts for trial of offences under the SC/ST (PoA) Act, 1989, as shown in the Statement (See below).

(b) The Government of Uttar Pradesh has not setup any special police station for registering cases under SC/ST (PoA) Act.

(c) No data regarding number of cases in which victims were given compensation by State Governments is maintained by the Central Government. However, it is a statutory obligation on the part of the State Governments/UT Administrations to provide relief and rehabilitation to the victims in accordance with the provisions of SC/ST (PoA) Rules, 1995.

**Statement**

*Districts where Government of Uttar Pradesh has set up Special Courts for Trial of cases under SC/ST (PoA) Act., 1989*

1. Farrukhabad 2. Unnao 3. Basti 4. Banda 5. Etawah 6. Hamirpur 7. Gonda 8. Kanpur City 9. Badaun 10. Sultanpur 11. Barabanki 12. Bulandshahar 13. Gorakhpur 14. Varanasi 15. Pilibhit 16. Etah 17. Deoria 18. Jhansi 19. Faizabad 20. Agra 21. Kanpur Rural 22. Beharai